

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

106. Company Appeal/63/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: PR. Commissioner of Income Tax-1

V/s.

Registrar of Companies Pune.

*Appearances:*

For applicant :- Adv. Prachi Wazalwar a/w Adv. Shawn Fernandes  
for IT Dept (Appellant)

For Respondent:- RoC Pune

SECTION 252(3) OF COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. counsel for appellant seeks adjournment on the ground that there has been reconstitution of the panel of income tax standing counsels. Ld. counsel undertakes to reconstruct the file and furnish the hard copy to the court before the next date of hearing. At his request, list on **23.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)